

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side**, the **Hon'ble The Chief Justice**, has been pleased to approve following w.e.f. **3rd January 2019** :

A) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri. Justice A.S. Oka** is allowed before the Division Bench presided over by **Hon'ble Shri Justice Indrajit Mahanty** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri. Justice S. C. Dharmadhikari** is allowed before the Division Bench presided over by **Hon'ble Shri Justice Akil Kureshi** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri. Justice B.R. Gavai** is allowed before the Division Bench presided over by **Hon'ble Shri Justice Ranjit More** and vice versa.

D) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri Justice B. P. Dharmadhikari** is allowed before the Division Bench presided over by **Hon'ble Shri Justice R. M. Borde** and vice versa.

E) The urgent mentioning and placing of the matters pertaining to Division Bench presided over by the **Hon'ble Shri Justice A. A. Sayed** is allowed before the Division Bench presided over by **Hon'ble Shri Justice Ranjit More**.

G) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice K. K. Tated** is allowed before the Court presided over by **Hon'ble Shri. Justice R. G. Ketkar** and vice versa.

H) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice S.J. Kathawalla** is allowed before the Court presided over by **Hon'ble Shri. Justice R.D. Dhanuka** and vice versa.

I) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Smt. Justice Mridula Bhatkar** is allowed before the Court presided over by **Hon'ble Smt. Justice S.S. Jadhav** and vice versa.

J) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice S. C. Gupte** is allowed before the Court presided over by **Hon'ble Shri. Justice K. R. Shriram** and vice versa.

K) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice G.S. Patel** is allowed before the Court presided over by **Hon'ble Shri. Justice G. S. Kulkarni** and vice versa.

L) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. W. Sambre** is allowed before the Court presided over by the **Hon'ble Shri. Justice P.D. Naik** and vice versa.

M) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice B. P. Colabawalla** is allowed before the Court presided over by **Hon'ble Shri Justice A. K. Menon** and vice versa.

N) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice A.M. Badar** is allowed before the Court presided over by **Hon'ble Dr. Smt. Justice Shalini Phansalkar-Joshi** and vice versa.

O) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Court presided over by **Hon'ble Shri. Justice Sandeep K. Shinde** and vice versa

- (1) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.
- (2) The aforesaid directions shall be in force until the present assignment continues.

- (3) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

Dated this 21st day of December 2018

By order

Sd/-
(A.M. Chandekar)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S., Bombay.